<u>Court No. - 9</u>

Case :- CRIMINAL MISC. WRIT PETITION No. - 1006 of 2023

Petitioner :- Mahendra Pratap Singh Respondent :- State Of U.P. Thru. Secy. Home U.P. Civil Secrett. Lko. And Others Counsel for Petitioner :- Pradeep Kumar Shukla,Anjani Kumar Dvivedi Counsel for Respondent :- G.A.

<u>Hon'ble Devendra Kumar Upadhyaya,J.</u> <u>Hon'ble Narendra Kumar Johari,J.</u>

Heard Sri Jyotindra Misra, learned Senior Advocate, assisted by Sri Pradeep Shukla, learned counsel for the petitioner and learned A.G.A.

Under challenge in this petition is the First Information Report No.0075 of 2023, lodged on 29.01.2023, under Sections 120-B, 142, 143, 153-A, 295, 295-A, 298, 504, 505(2), 506 I.P.C., Police Station PGI, District Lucknow.

Learned counsel for the petitioner confines his prayer for issuing direction to the police authorities to follow the mandate of Section 41A, Cr.P.C. for the reason that the offences mentioned in the impugned First Information Report carry the sentence upto 7 years of imprisonment.

Accordingly, we **dispose of** this petition with the direction to the police authorities concerned to follow the mandate of Section 41A, Cr.P.C. and also the directions issued by the Hon'ble Supreme Court in the case of **Arnesh Kumar Vs. State of Bihar,** reported in **(2014) 8 SCC 273.**

Order Date :- 6.2.2023

Sanjay